

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Tuesday, 12th April, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-57 A.M.

MOTION FOR ADJOURNMENT

ARREST OF DR. LOHIA AND OTHERS AT IMPHAL

Mr. Speaker: I have received notice of an adjournment motion, which is obviously inadmissible and especially so when I have more than once explained the object of an adjournment motion and the conditions on which it will be considered. However, I am mentioning that motion at the request of the hon. Member, but this is the last time that I shall be mentioning such motions.

The motion relates to the arrest of Dr. Ram Manohar Lohia and five others of the Praja Socialist Party by the police at Imphal on the 11th April, 1955. Obviously, it is a matter for the Local Administration. The hon. Member may table a question and get such information as he can, provided the question is admissible.

Shri M. S. Gurupadaswamy (Mysore): How is it inadmissible?

Mr. Speaker: Nothing now. I refuse to give consent to it and I do not want to offer any explanation over such obviously untenable motions.

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Shri M. S. Gurupadaswamy: How is it untenable?

Mr. Speaker: The hon. Member may understand that there are rules and regulations governing the particular way in which the House is expected to function. I just mentioned the motion as a matter of courtesy.

Shri M. S. Gurupadaswamy: But you were pleased to mention....

12 Noon.

Mr. Speaker: I do not propose to hear him on the merits. It is clearly a matter of every day administration. If a Member is arrested, than, of course, it cannot be a subject of an adjournment motion in this House. Nothing has happened which is of such proportion and of such suddenness that the House must suspend its entire business immediately and consider the particular situation. The matter is neither urgent nor of any public importance from the point of view of what the words 'public importance' mean with reference to adjournment motions. Certainly, the gentleman arrested is a well-known public worker, but that does not give the motion 'public importance' which is necessary for the purposes of an adjournment motion.

FINANCE BILL

PRESENTATION OF PETITION

Shri Tek Chand (Ambala-Simla): I beg to present a petition signed by a petitioner in respect of the Finance Bill, 1955.